

I/139769/2022

Regional Office, Gurugram (N)
Haryana State Pollution Control Board

Vikas Sadan, Opposite- New Court, Gurugram

Website: - www.hspcb.gov.in **Tel:** 0124-2332775, 2972341

Email ID: - hspcbrogrn@gmail.com

Dated:- 03/11/2022

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road
New Delhi
Email:-judicial-ngt@gov.in

Sub: Action taken report in the matter of O.A .No. 09/2022 titled as Surendar Kumar Sharma versus State of Haryana & Ors in compliance of Hon'ble National Green Tribunal order dated 08.02.2022.

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 08.02.2022 in the matter of Surendar Kumar Sharma versus State of Haryana & Ors. has directed as under:-

" In view of the above, without expressing any opinion in the matter at this stage, we consider it necessary to require a factual and action taken report from the State PCB by email within two months at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".

Keeping in view of above, status report prepared in compliance of order dated 08.02.2022 is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal, please.

DA/As above

Yours faithfully

Signed by Kuldeep Singh

Date: 03-11-2022 16:17:06

Reason: ~~Regional~~ **Regional Officer,**
Gurugram Region (N)

For Haryana State Pollution Control Board

Compliance Report

As per

Hon'ble National Green Tribunal

(Order dated 08th February, 2022)

IN THE MATTER OF

Surendar Kumar Sharma

Versus

State of Haryana & Ors

IN

Original Application No.

09/2022

Compliance Report of Hon'ble NGT order dated 08.02.2022 in the matter of Surendar Kumar Sharma versus State of Haryana & Ors. OA No. 09/2022

1. Background:-

Grievance in this application is against operation of respondent no. 9 - M/s. Kimia Biosciences Ltd. (Previously M/s. Laurel Organics Ltd.), Damdama lake road, Village Bhondsi, Tehsil Sohna, Gurgaon, in violation of environmental norms, particularly causing water pollution. The unit is engaged in manufacture of medicines without requisite pollution control devices. Various notices were issued by the State PCB for closure from 2003 till 10.09.2021, setting out the violations but no remedial action has been taken.

Hon'ble National Green Tribunal vide order dated 08.02.2022 has directed as follows:-

" In view of the above, without expressing any opinion in the matter at this stage, we consider it necessary to require a factual and action taken report from the State PCB by email within two months at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

2. Compliance of Hon'ble National Green Tribunal directions:-

Applicant has visited Regional Office, HSPCB, Gurugram Region (N) on 01.09.2021 and appraised about contaminated water coming out from the borewell of a farm house situated behind M/s. Kimia Biosciences Ltd. (Previously M/s. Laurel Organics Ltd.), Damdama lake road, Village Bhondsi, Tehsil Sohna, Gurgaon.

Accordingly, the site was visited by Smt. Akansha Tanwar, AEE alongwith complainant Sh. SK Sharma on 01.09.2021 and legal sample from the borewell of farmhouse on road behind (28.342261, 77.081862) M/s Kimia Bioscience at Bhondsi, Gurgaon was collected and sent to HSPCB Laboratory, Gurugram for testing.

A complaint received through email on 06.09.2021 from Sh. Surender Kumar Sharma, RTI & Social Activist against M/s. Kimia Biosciences Ltd. (Previously M/s. Laurel Organics Ltd.), Damdama lake road, Village Bhondsi, Tehsil Sohna, Gurgaon which is engaged into the business of manufacturing of bulk drug/medicines. Unit has installed Effluent Treatment Plant & Boiler and TFH. Unit was alleged that they are illegally discharging their chemical waste water in the ground which is contaminated the ground water upto grave danger level its surrounding areas.

As per analysis report No. 746 dated 06.09.2021, parameters were exceeding the prescribed limits. As the unit had obtained the valid CTO for the period 2020-24 from the Board and permission for inspection of unit under question has to be sought from competent authority as per policy of the Board and accordingly request for accord permission for inspection & sampling of said unit was sent to Head Office vide letter No. I/63523/2021 dated 10.09.2021 and the same was received from Head office vide letter No. I/65010/2021 dated 16.09.2021.

In pursuant to the Head office letter No. I/65010/2021 dated 16.09.2021, a team was constituted vide this office letter No. I/65023/2021 dated 16.09.2021 of Sh. Ramniwas

Sharma, Scientist B & Smt. Neha Saharan, AEE to conduct the inspection & sampling of the unit & adjoining area under complaint on 17.09.2021 alongwith Sh. S.K Sharma and representative of District Administration and submit comprehensive factual joint report alongwith reasoned definite recommendation after verifying contents of complaint of the complainant immediately on receipt of analysis report from the laboratory. Accordingly, unit was inspected on 17.09.2021 by constituted team alongwith Duty Magistrate and legal sample from the inlet & outlet of ETP, borewell & surface run off water were collected and sent to HSPCB, Laboratory for testing and as per analysis report No.2452, 2453 dated 01.10.2021 issued by HSPCB Laboratory, the results of outlet of ETP and surface run off found exceeding the prescribed limits. However, samples of borewells of unit and other adjoining places were not found contaminated (**Annexure-1**). Team reported that no borewell observed in the farm house where initially sample was collected on 01.09.2021 by Smt. Akansha Tanwar, AEE. Smt. Akansha Tanwar, AEE has collected samples of borewell of adjoining area on 03.05.2022 and other adjoining places were not found contaminated (**Annexure-2**) and Show Cause Notice for closure, prosecution & levy of Environmental Compensation was issued to the unit vide letter No. I/70827/2021 dated 18.10.2021 & 19.11.2021.

After receiving of request for re-sampling alongwith sample testing fees and performance security from the unit, re-sampling was received from H.Q vide letter No. I/131326/2022 dated 29.08.2022, samples from outlet and outlet of ETP was collected on 12.09.2022 by team comprising Sh. Aparnesh Kumar, Scientist B and Sh. Divyanshu, AEE in presence of Sh. Virender Lamba, Hydrologist, Ground Water Cell, Duty Magistrate appointed by Deputy Commissioner, Gurugram and as per analysis report released by HSPCB Lab, Faridabad vide No. 619 dated 19.09.2022, parameters of outlet of ETP found exceeding the prescribed limits. However, samples of borewell of unit & other adjoining area are not found contaminated (**Annexure-3**). Unit has submitted report on assessment of Ground water quality in Bhondsi village in the vicinity of Kimia Biosciences Limited and unit which shows no contamination (**Annexure-4**).

Unit has been directed to get borewell installed in the premises of farm house from where the initial sample was collected on 01.09.2021, so that further monitoring could be done. However, operation of the above said unit has been closed on 28.10.2022 by sealing the plant & machinery in the presence of Sh. Krishan Kant, Senior Manager of the unit in compliance of closure order issued by Chairman, HSPCB, Panchkula vide letter No. HSPCB/GUR/2022/INS/29291485CONCO001-004 dated 18.10.2022 under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 (**Annexure-5**). Furthermore, imposing of Environmental Compensation & Prosecution action against the unit has already been sent to Head Office vide this office letter No. I/139533/2022 dated 01.11.2022 & No. I/137600/2022 dated 14.10.2022 which is under process and will be concluded to the logical end in due course of time within 04 weeks.

It is also pertinent to mention here that a RTI application was filed by the

applicant vide their application No. SKS/RTI/2021/362 dated 23.11.2021 with regard to supply information of the communications issued to M/s. Kimia Biosciences Ltd. (Previously M/s. Laurel Organics Ltd.), Damdama lake road, Village Bhondsi, Tehsil Sohna, Gurgaon and the same was provided to him vide letter No. 1/83435/2021 dated 20.12.2021 (**Annexure-6**).

The report is being submitted in light of order of Hon'ble Tribunal, please.

DA/As above

APARNESH KUMAR
Digitally signed by APARNESH
KUMAR
Date: 2022.11.03 16:08:31 +05'30'
Aparnesh Kumar, Scientist B
Gurugram Region (N)



Form J

(See Rule 36)

Page 1 of 2

Report No. **2,454**Type of Sample : **Legal**Dated : **01-Oct-21**I hereby, certify that I Raj Kumar

Board Analyst, duly appointed

under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974),

received a sample on the 18 day of Sep-2021
Ram Niwas Sharma, Sc.Bcollected by Neha Saharan, AEE
on dated 17-Sep-21for analysis. Sumit Kumar, Secretary MC, Sohna

A sample of

M/s Kimia Biosciences Ltd.,Village Bhondsi, Tehsil Sohna,GurgaonFurther certify that i have analysed the above mentioned sample on 18-Sep-21 to 01-Oct-21

and declare the result of analysis to be as follows :-

Results

S. No.	ParameterName	Result	Result	Limit	Method
1.	Sample Code	3535			
2.	Sample Collected from	Borewell			
3.	Apearance	Colourless			
4.	Odour	Odourless			
5.	pH value	7.47			
6.	BOD(3 days at 27°C) mg/l	2.0			
7.	COD (mg/l)	12.0			
8.	Total Suspended Solids (mg/l)	BDL (DL=5)			
9.	Oil and grease (mg/l)	BDL (DL=2)			
10.	Total Disolved Solids (mg/l)	650.0			
11.	Chloride (mg/l)	70.0			

Method of Testing As per relevant part of IS: 2488 (PartI-IV) and Standard method for the examination of Water & Waster Water APHA (23rd edition)

The condition of the seals, listening and container on receipt was as follows :-

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board

Signed this 01-Oct-21

Haryana State Pollution Control Board's Central Laboratory

SCO-115, 1st & 2nd Floor Sec-25, Panchkula, Haryana

To

The Member Secretary,
Haryana State Pollution Control Board

C-11, Sec-6, Panchkula, Haryana

CC to Regional Office

Gurgaon N
BOARD ANALYST

The test report relate only to the particular sample submitted for testing



Form J

(See Rule 36)

Report No. **2,454**

Type of Sample : **Legal**

Dated : **01-Oct-21**

I hereby, certify that I Raj Kumar Board Analyst, duly appointed

under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974),

received a sample on the 18 day of Sep-2021 collected by Neha Saharan, AEE Sumit Kumar, Secretary MC, Sohna
Ram Niwas Sharma, Sc.B on dated 17-Sep-21 for analysis.

A sample of M/s Kimia Biosciences Ltd.,
Village Bhondsi, Tehsil Sohna,
Gurugram

Further certify that i have analysed the above mentioned sample on 18-Sep-21 to 01-Oct-21

and declare the result of analysis to be as follows : -

Results

<u>S. No.</u>	<u>ParameterName</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>	<u>Method</u>
12.	Conductivity (μ S/cm)	1070.0			
13.	Sulphate (mg/l)	20.0			

Method of Testing As per relevant part of IS: 2488 (PartI-IV) and Standard method for the examination of Water & Waster Water APHA (23rd edition)

The condition of the seals, listening and container on receipt was as follows : -

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board

Signed this 01-Oct-21

Haryana State Pollution Control Board's Central Laboratory

SCO-115, 1st & 2nd Floor Sec-25, Panchkula, Haryana

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Haryana State Pollution Control Board

C-11, Sec-6, Panchkula, Haryana


BOARD ANALYST

CC to Regional Office

Gurgaon N

The test report relate only to the particular sample submitted for testing



**HARYANA STATE POLLUTION CONTROL BOARD's
LABORATORY Panchkula
SCO-115, 1st and 2nd Floor, Sec-25, Panchkula, Haryana**

Report No. : **5,282**

Dated : 19-May-22

Issued to M/s Ground water sample collected from Borewell near M/s
Kimia Biosciences Ltd.Gurugram North

Description :- Received on 4-May-22 a sample of Ground Water
collected by Akansha Tanwar, AEE
collected from Borewell 1 & 2
of the factory on 03-May-22 The sample has been analysed from 4-May-22
to 19-May-22.

ANALYSIS REPORT

S No.	Parameter Name	Result	Result	Limit
1	Sample Code	7873	7874	
2	Sample Collected from	Borewell 1	Borewell 2	
3	Apearance	Colourless	Colourless	
4	Odour	Odourless	Odourless	
5	pH value	8.05	7.86	5.5-9.0
6	BOD(3 days at 27°C) mg/l	1.4	2.5	30
7	COD (mg/l)	8.0	12.0	250
8	Total Suspended Solids (mg/l)	BDL (DL=5)	BDL (DL=5)	100
9	Oil and grease (mg/l)	BDL (DL=2)	BDL (DL=2)	10
10	Total Disolved Solids (mg/l)	452.0	364.0	
11	Turbidity NTU	N.D.	N.D.	

Sample Collected/Not Collected by us
Sample Consumed in testing
CC to Member Secretary
CC to Regional Office

Gurgaon N

Megha Ranga
JSA2
Megha Ranga

Manjali
JSA1
Manjali

Neeraj Bala
LABORATORY INCHARGE
Neeraj Bala

The test report relate only to the particular sample submitted for testing.

Type of Sample : - **Monitoring**



**HARYANA STATE POLLUTION CONTROL BOARD'S
LABORATORY Panchkula**
SCO-115, 1st and 2nd Floor, Sec-25, Panchkula, Haryana

Report No. : **5,282**

Dated : 19-May-22

Issued to M/s Ground water sample collected from Borewell near M/s
Kimia Biosciences Ltd.

Gurugram North

Description : - Received on 4-May-22 a sample of Ground Water

collected by Akansha Tanwar, AEE

collected from Borewell 1 & 2

of the factory on 03-May-22 The sample has been analysed from 4-May-22

to 19-May-22

ANALYSIS REPORT

S No.	Parameter Name	Result	Result	Limit
12	Ammonical-N (mg/l)	N.D.	N.D.	
13	Total Hardness (mg/l)	424.0	374.0	
14	Calcium (mg/l)	120.0	104.8	
15	Magnesium (mg/l)	30.132	27.216	
16	Chloride (mg/l)	20.0	24.0	
17	Conductivity (μ S/cm)	835.0	673.0	
18	Fluoride (mg/l)	0.20	0.25	
19	Phenolic Compound (C6H5OH) mg/l	N.D.	N.D.	
20	Total Phosphate (mg/l)	0.04	0.06	
21	Iron (mg/l)	0.374	0.293	
22	Zinc (mg/l)	N.D.	0.003	

Sample Collected/Not Collected by us
Sample Consumed in testing
CC to Member Secretary
CC to Regional Office

Gurgaon N

Megha Ranga
JSA2
Megha Ranga

Manjali
JSA1
Manjali

Neeraj Bala
LABORATORY INCHARGE
Neeraj Bala

The test report relate only to the particular sample submitted for testing.

Type of Sample : - **Monitoring**

**HARYANA STATE POLLUTION CONTROL BOARD's
LABORATORY Panchkula**
SCO-115, 1st and 2nd Floor, Sec-25, Panchkula, Haryana

Dated : 19-May-22

Report No. : **5,282**Issued to M/s Ground water sample collected from Borewell near M/s
Kimia Biosciences Ltd.Gurugram NorthDescription : - Received on 4-May-22 a sample of Ground Watercollected by Akansha Tanwar, AEEcollected from Borewell 1 & 2of the factory on 03-May-22 The sample has been analysed from 4-May-22to 19-May-22**ANALYSIS REPORT**

S No.	Parameter Name	Result	Result	Limit
23	Nickle (mg/l)	N.D.	N.D.	
24	Total Chromium (mg/l)	0.1	0.1	
25	Copper (mg/l)	0.07	0.06	
26	Lead (mg/l)	N.D.	N.D.	
27	Cadmium (mg/l)	0.002	0.006	

Sample Collected/Not Collected by us

Sample Consumed in testing

CC to Member Secretary

CC to Regional Office

Gurgaon N

Megha Ranga
JSA2
Megha Ranga

Manjali
JSA1
Manjali

Neeraj Bala
LABORATORY INCHARGE
Neeraj Bala

The test report relate only to the particular sample submitted for testing.



FORM j
(See Rule 20)

Report No.:-619

Dated- September 19, 2022

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 12th day of September, 2022 from Sh. Aparnesh Kumar Sc-'B', Sh. Divyanshu AEE & Sh. Virender Lamba, Hydrologist, a sample of liquid trade effluent of M/s Kimia Biosciences Ltd., Village - Bhondsi, Tehsil Sohna, Gurugram, collected on 12.09.2022 from the Inlet & Outlet of ETP & From the Borewell in the Premises of Unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 12/09/2022 to 19/09/2022 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	From the Borewell in the Premises of Unit	Method of Testing
1.	Colour	Almost Colorless	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(23 rd edition)
2.	Odour	Odourless	
3.	pH Value	7.5	
4.	Conductivity μ S/cm	1360	
5.	Total Suspended Solids mg/l	11	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	BDL	
7.	Chemical Oxygen Demand mg/l	BDL	
8.	Oil & Grease mg/l	BDL	
9.	Phosphate as P mg/l	ND	
10.	Boron as B mg/l	ND	
11.	Nickel as Ni mg/l	ND	
12.	Iron as Fe mg/l	ND	
13.	Zinc as Zn mg/l	ND	
14.	Fluoride as F mg/l	BDL	
15.	Hardness mg/l	324.0	
16.	Calcium as Ca mg/l	57.7	
17.	Magnesium mg/l	43.7	
18.	T-Alkalinity mg/l	86.0	
19.	Chloride as Cl mg/l	93.9	

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **19th day of September, 2022**

Laboratory of the
Haryana State Pollution Control Board
Sector-16 A, Faridabad


Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, Sector -6, Panchkula (Haryana)

This test report relate only to the particular sample submitted for testing

No: DTU/Env/2022/07/ 10

Dated : 19/07/2022

REPORT

On

Assessment of Groundwater Quality in Bhondsi Village

In the vicinity of Kimia Biosciences Limited

Village – Bhondsi, Tehsil – Sohna, Gurugram - 122102,



ENVIRONMENTAL ENGINEERING DEPARTMENT

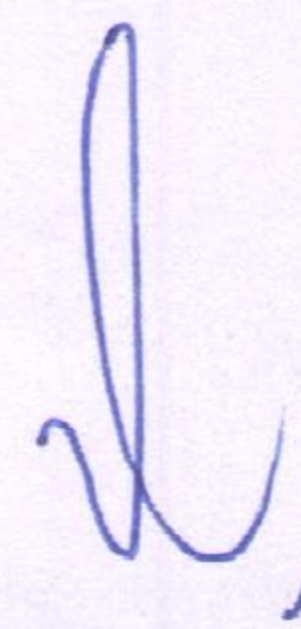
DELHI TECHNOLOGICAL UNIVERSITY

(FORMERLY DELHI COLLEGE OF ENGINEERING)

BAWANA ROAD, DELHI – 110 042

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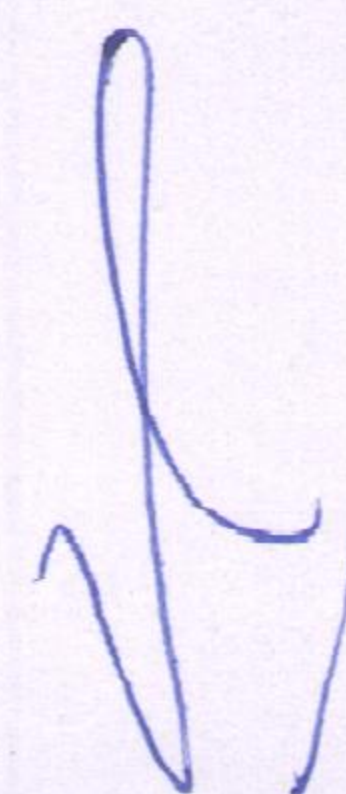


EXECUTIVE SUMMARY

Delhi Technological University, Delhi was approached by Kimia Biosciences Limited to undertake groundwater investigations in the Bhondsi Village site in Gurugram, Haryana. A total of 7 groundwater samples were submitted by Kimia Biosciences Limited from Bhondsi. The groundwater samples were submitted on 18th June 2022 and analysis was completed on 24th June 2022. This Groundwater Report summarizes the complete sampling and laboratory analysis of the groundwater samples. The samples were analysed for physical parameters – pH, Taste, odour, total dissolved solids (TDS), turbidity and colour and chemical parameters – ammonia, nitrate, chloride, fluoride, calcium, copper, phosphate and total hardness.

Laboratory results indicate that all physicochemical parameters of the samples are below assessment criteria and therefore not a concern at present. The total hardness values of the samples are within the permissible limits for drinking water as prescribed by the Bureau of Indian Standards in IS 10500 (2012). Thus, there is no indication of any major contaminants in the groundwater in the vicinity of Kimia Biosciences Limited.

All the analytes do not exceed the recommended limits or indicate any contamination identifiable within the available data. Hence, the groundwater in the Bhondsi Village has good quality and is safe for drinking purposes.

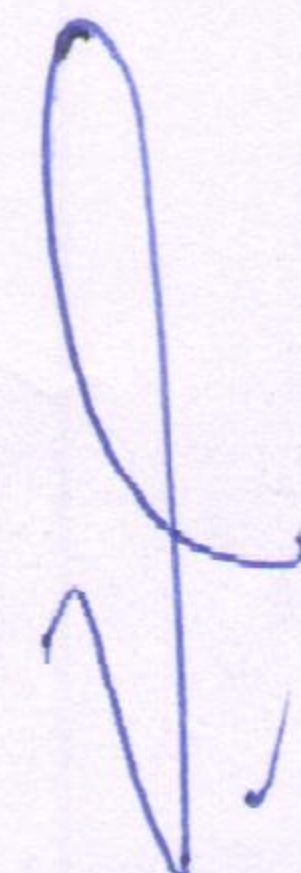


1 INTRODUCTION

Kimia Biosciences Limited is engaged in manufacturing of bulk drugs addressing to various high potential therapeutic segments. Their vision is to become an integrated pharmaceutical company in India and worldwide adhering to high standards of quality and compliance. Their aim is to be one of the best pharmaceutical companies through sustained efforts to develop and manufacture safe, innovative and cost-effective pharmaceuticals.

Kimia Biosciences is involved in the manufacture of bulk drugs. Their manufacturing process utilizes water (Fig. 1) to produce Cytidine Diphosphate Choline Hydrochloride. The daily water consumption in the process is 20000 l/day and for domestic purposes is 10000 l/day. Waste water is mainly generated from production equipment cleaning, product process water and utility. Approx. 15000 litres of this effluent are generated. Some waste water is generated from domestic uses which are discharged in septic tank.

The groundwater near Kimia Biosciences Limited was tested to study the impact of the manufacturing unit and ETP on the water quality. This report presents the results of the analysis of 7 groundwater samples collected from Bhondsi Village.



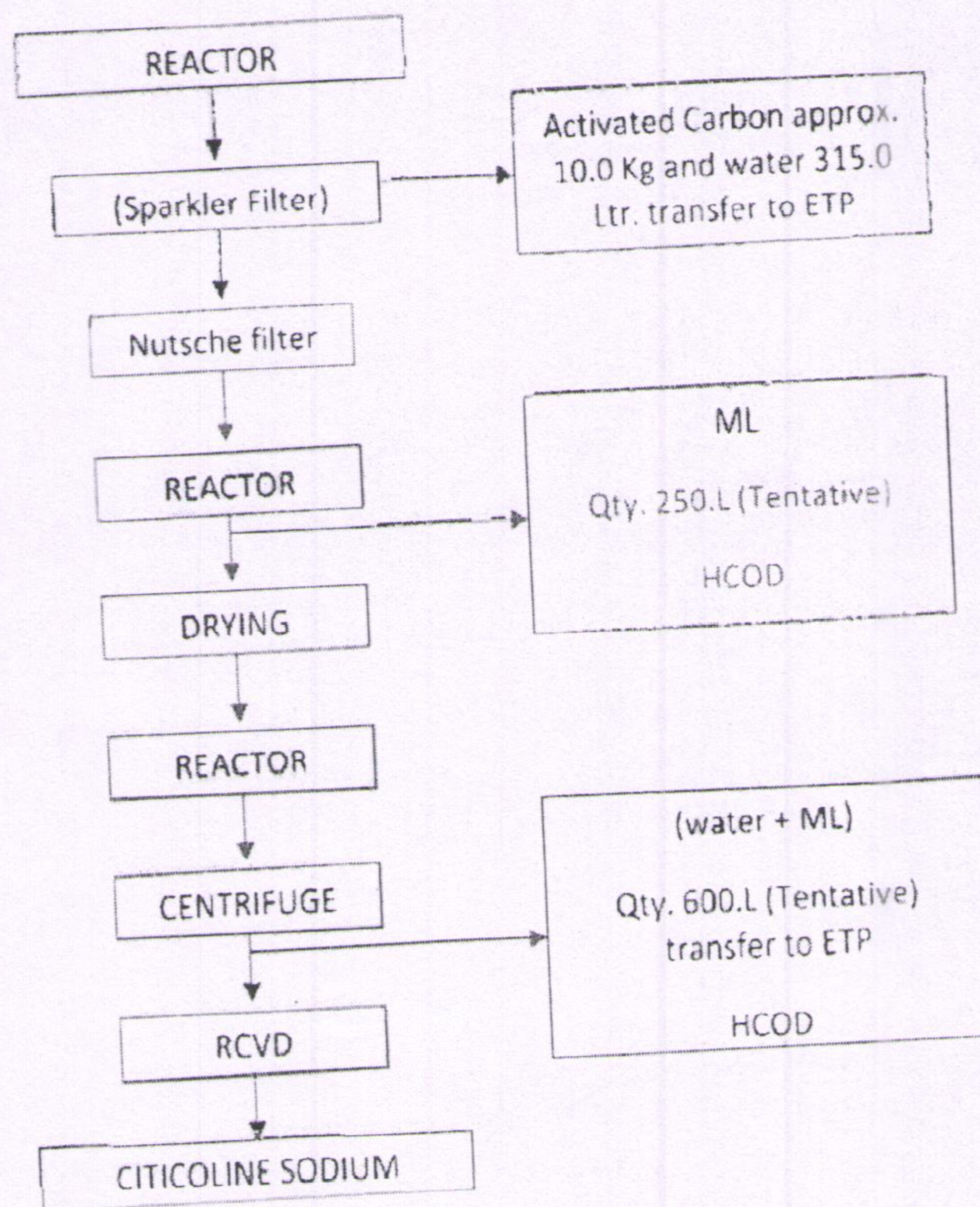


Fig. 1. Manufacturing process of Kimia Biosciences Limited

2 METHODOLOGY

2.1 Sampling details

A total of 7 groundwater samples were collected from around the manufacturing site. The coordinates of the sampling locations were recorded and plotted on Google Earth to visualise the study area. The sampling locations are given in Fig. 2.

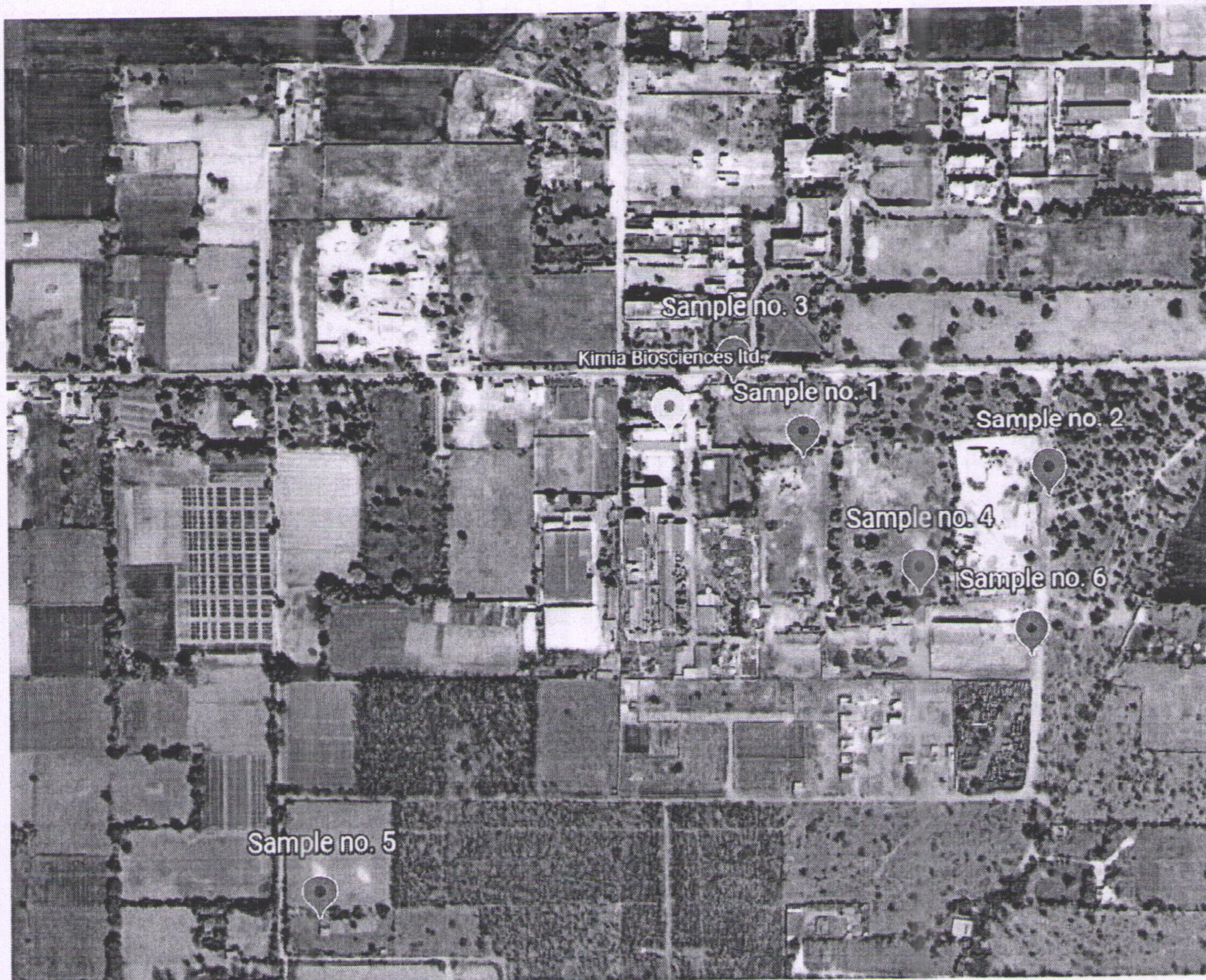


Fig. 2. Groundwater sampling locations

2.2 Analysis of samples

Analysis of the collected ground water samples was done in accordance with the procedures suggested in the manual for water samples given in IS 3025: *Methods Of Sampling And Test (Physical And Chemical) For Water And Wastewater*. Temperature was measured at the time of sample collection with a good mercury filled Celsius thermometer, having a scale marked for every 0.1°C . Colour, taste and odour were tested visually. The pH was measured within 2 hr of sample collection. Turbidity was measured using a nephelometer.

In the total hardness determination (titrimetric method), the water samples were first buffered to a pH of 10.0 with ammonia buffer and 2 or 3 drops EBT indicator was added. The indicator reacts with calcium and magnesium ions to yield a wine-red coloured complex. As EDTA is added, it combines with free calcium and magnesium ions in the sample to produce

EDTA – calcium and EDTA – magnesium complexes. When all free ions are used up, EDTA begins to break the red metal–indicator complex and combines with the free calcium and magnesium ions. Then the colour of the solution changes from wine red to pale blue. Two titration methods were adopted to determine the concentration of calcium and magnesium ions in water. One method measures the concentration of calcium ions alone and the second measures the total hardness.

Chloride was determined by argentometric method. 1.0ml of 5%potassium chromate solution was added to 20.0ml of the sample and titrated with standard 0.014N AgNO₃ solution till the colour changed to reddish brown. Nitrate (UV Spectrophotometric screening method) was determined spectrophotometrically using a UV-Vis spectrophotometer with potassium nitrate standard solutions. Phosphate (Vis Spectrophotometric screening method) was determined spectrophotometrically using a UV-Vis spectrophotometer with standard Potassium dihydrogen phosphatesolution. Copper was determined using a spectrophotometer using standard Copper (II) solutions. Ammonia was determined using a spectrophotometer using Nessler's reagent and standard ammonium chloride solution. The relevant techniques used for analysis are referenced in Table 1.

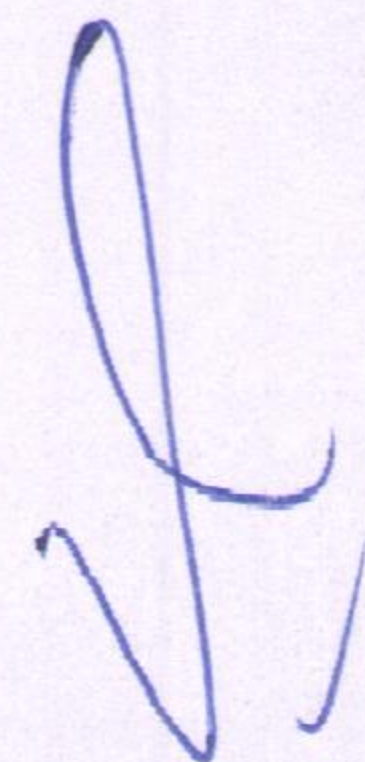


Table 1. Methods of analysis and BIS limits for drinking water

Test Parameter	BIS Limits		Method
	Requirement (Acceptable limit)	Permissible limit in absence of alternate source	
Odour	Agreeable	Agreeable	IS 3025 (p-5) 2018
Taste	Agreeable	Agreeable	IS 3025 (p-8) 1984
pH (at 25°C)	6.5 – 8.5	No relaxation	IS 3025 (p-11) 1983
Total dissolved solids	500 mg/l	2000 mg/l	IS 3025 (p-16) 1984
Turbidity (NTU)	1	5	IS 3025 (p-10) 1984
Colour (Hazen unit)	5	15	IS 3025 (p-4) 1983
Total hardness (as CaCO ₃)	200 mg/l	600 mg/l	IS 3025 (p-21) 2009
Ammonia (as total NH ₃ -N)	0.5 mg/l	No relaxation	IS 3025 (p-34) 1988
Nitrate	45 mg/l	No relaxation	IS 3025 (p-34) 1988
Chloride	250 mg/l	1000 mg/l	IS 3025 (p-32) 1988
Fluoride	1 mg/l	1.5 mg/l	IS 3025 (p-60) 2008
Calcium	75 mg/l	200 mg/l	IS 3025 (p-40) 1991
Copper	0.05 mg/l	1.5 mg/l	IS 3025 (p-65) 2014

3 RESULTS AND DISCUSSION

All the parameters analysed were found to be within the prescribed BIS limits. The IS 10500 (2012) that presents the drinking water standards by the Bureau of Indian Standards is given in Annexure-I. The results obtained are given in Table 2. The physical parameters - odour, taste, pH, TDS and turbidity were within the recommended limits given by BIS.

The chemical parameters - chloride, nitrate, fluoride, phosphate, calcium and copper were within their respective prescribed acceptable limits given by BIS in IS:10500 (2012). The total hardness was 232, 212 and 237 mg/l (as CaCO₃) of samples number 1, 4 and 7 respectively. The calcium content for these samples were less than 75 mg/l (as CaCO₃) which is according to the BIS acceptable limits. The total hardness values for these samples were

within BIS permissible limit of 600 mg/l (as CaCO₃). The graphs showing the results of major parameters are presented in Fig. 3.

Table 2. Results of groundwater sample analysis

Test Parameter	Limits	Sample-01	Sample-02	Sample-03	Sample-04	Sample-05	Sample-06	Sample-07
Description	Clear colourless liquid	Clear colourless liquid	Clear colourless liquid	Clear colourless liquid	Clear colourless liquid	Clear colourless liquid	Clear colourless liquid	Clear colourless liquid
Odour	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
Taste	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
pH (at 25°C)	6.5 – 8.5	7.67	7.78	7.82	7.55	7.91	7.93	7.62
Total dissolved solids	500 mg/l	440	291	348	345	383	429	447
Turbidity (NTU)	1	0.2	0.1	0.1	0.1	0.1	0.1	0.2
Colour (Hazen unit)	5	Less than 5	Less than 5	Less than 5	Less than 5	Less than 5	Less than 5	Less than 5
Total hardness	200 mg/l	232.3	151.5	146.45	212.1	136.35	181.8	237.35
Ammonia	0.5 mg/l	Less than 0.25	Less than 0.25	Less than 0.25	Less than 0.25	Less than 0.25	Less than 0.25	Less than 0.25
Nitrate	45 mg/l	13.41	2.4	10	11.38	38.22	17.32	12.41
Chloride	250 mg/l	105.29	31.58	24.57	19.3	29.83	82.47	110.55
Fluoride	1 mg/l	Less than 1	Less than 1	Less than 1	Less than 1	Less than 1	Less than 1	Less than 1
Calcium	75 mg/l	54.65	38.46	34.41	48.58	26.31	40.48	58.7
Copper	0.05 mg/l	Less than 0.05	Less than 0.05	Less than 0.05	Less than 0.05	Less than 0.05	Less than 0.05	Less than 0.05
Phosphate (mg/l)		0.02	0.02	0.01	0.01	BDL	0.03	0.02

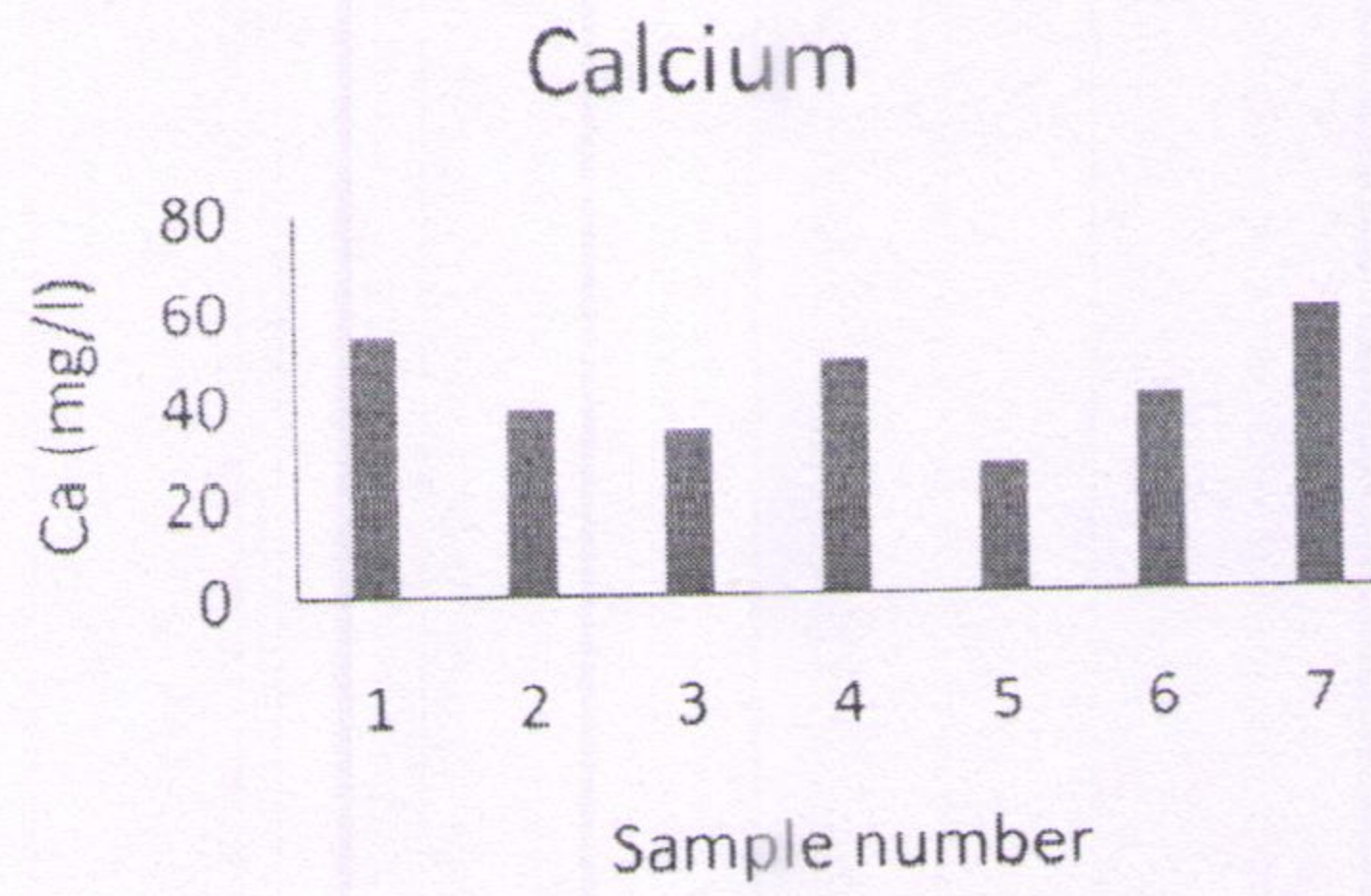
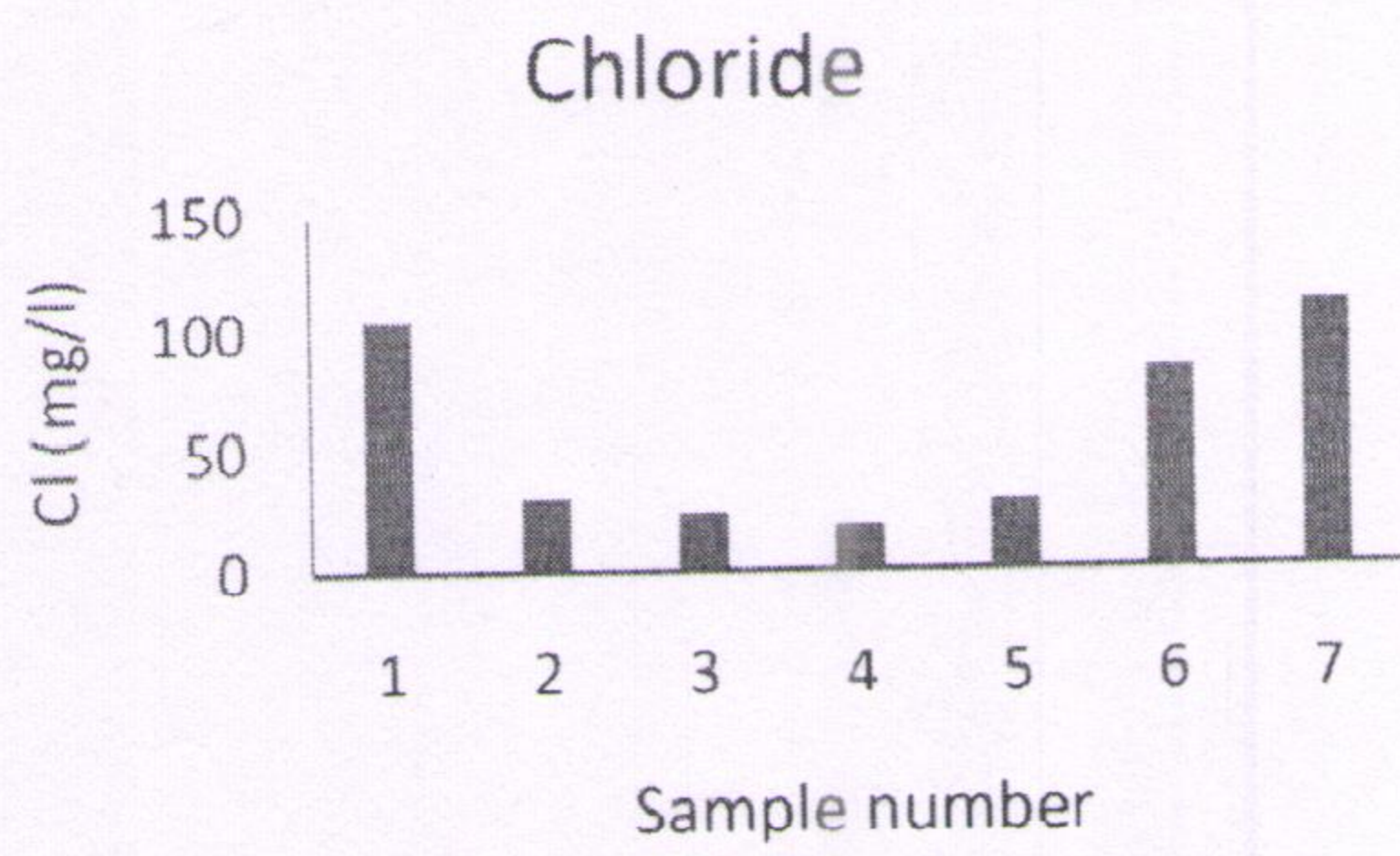
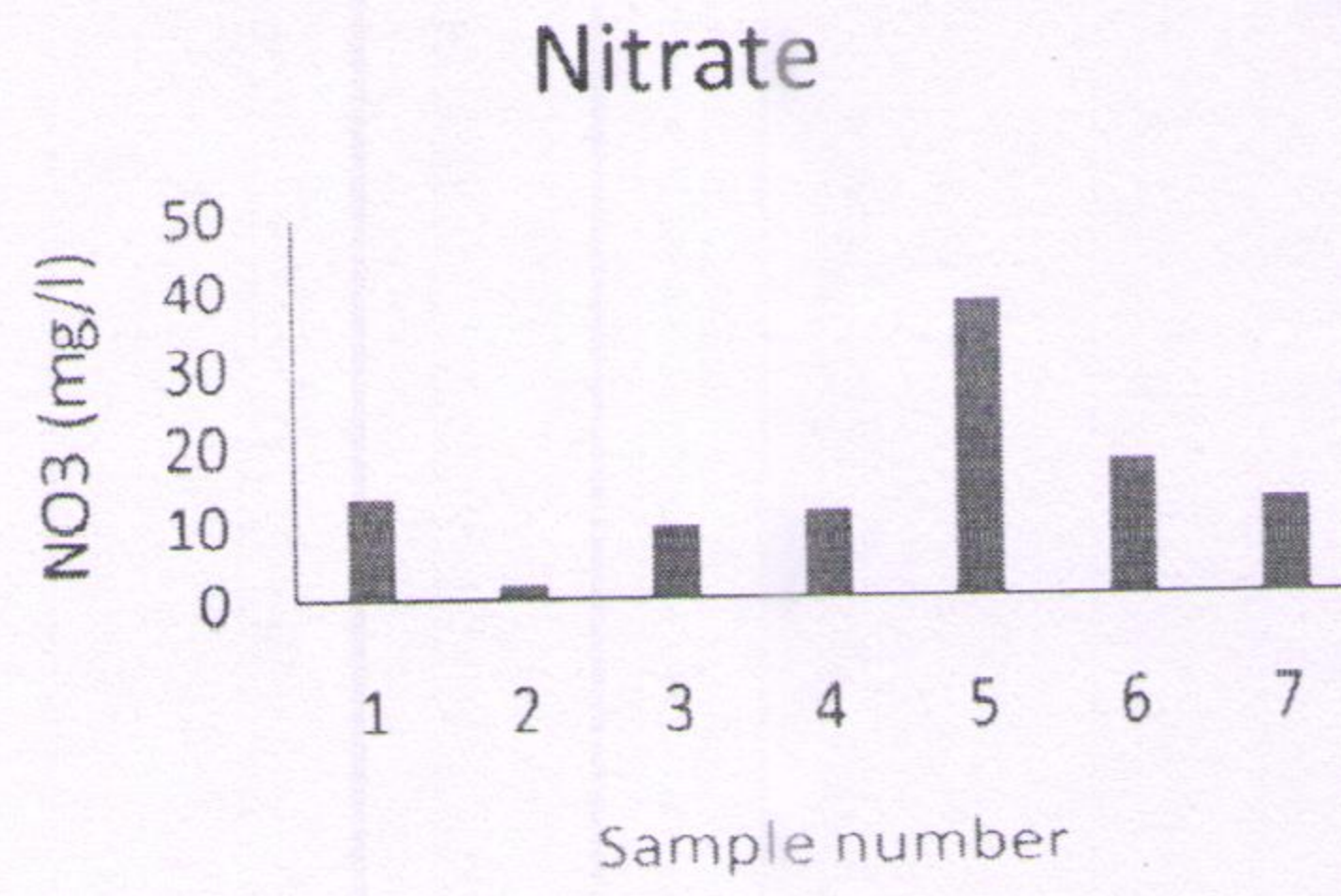
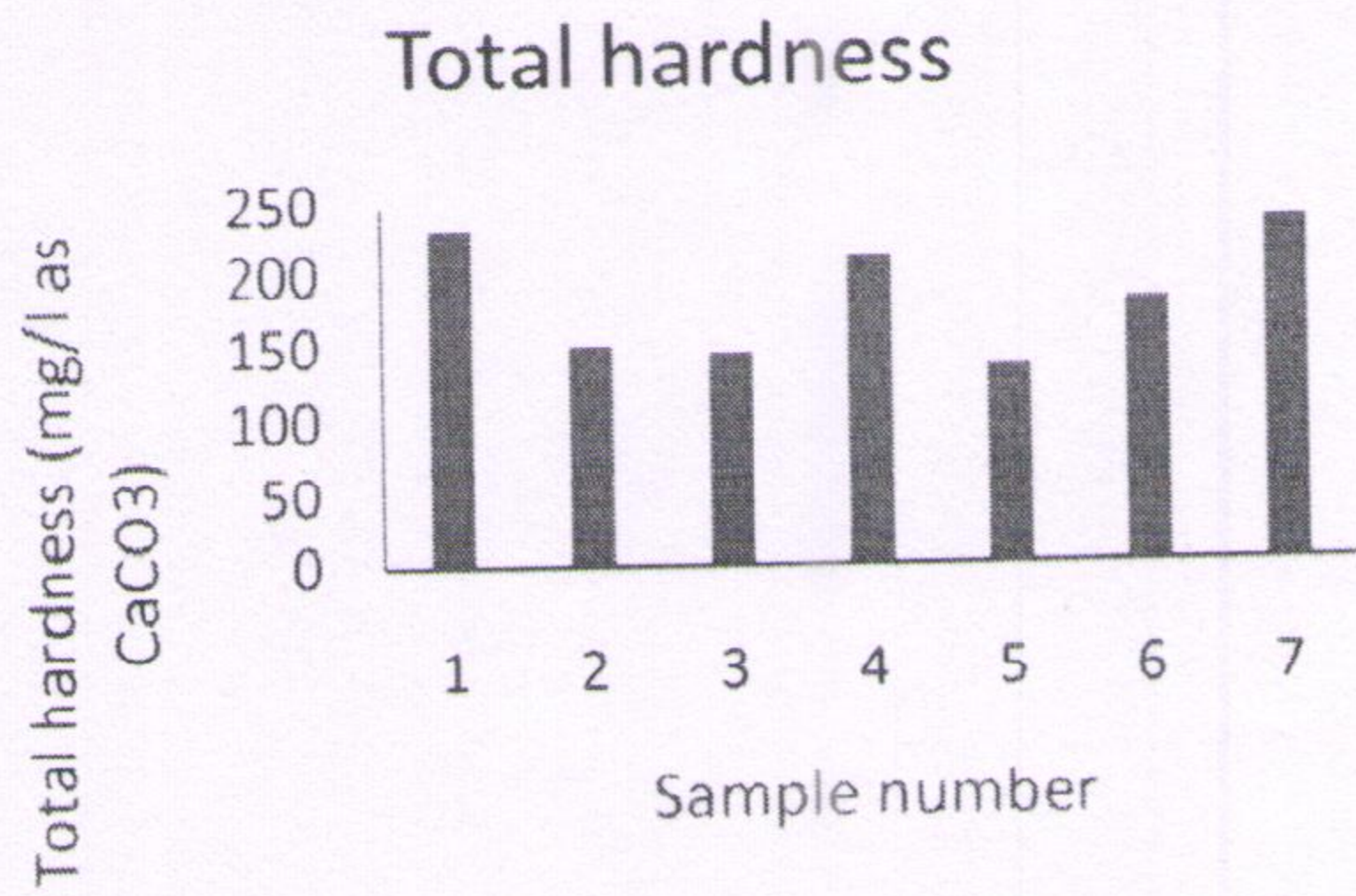
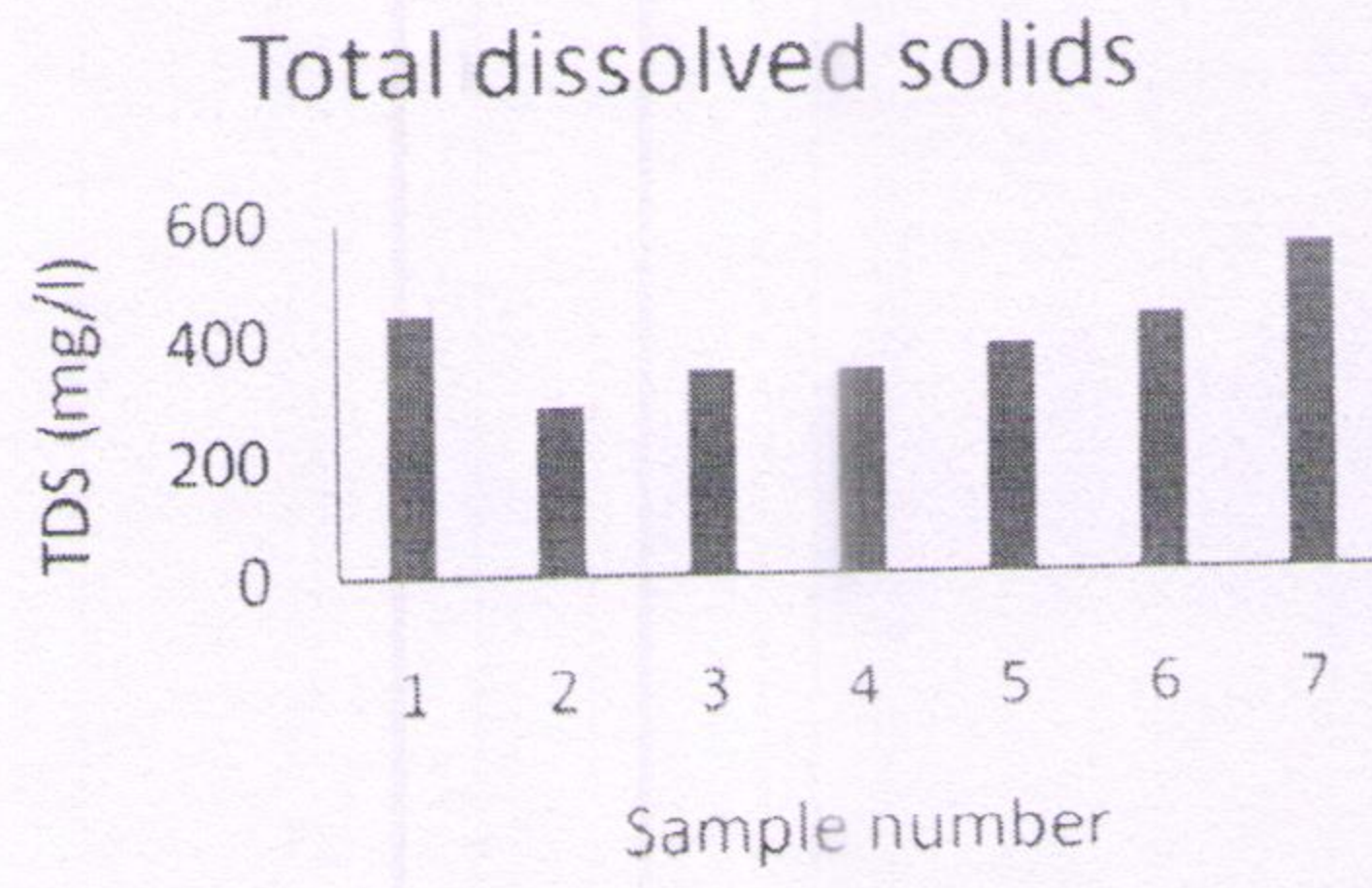
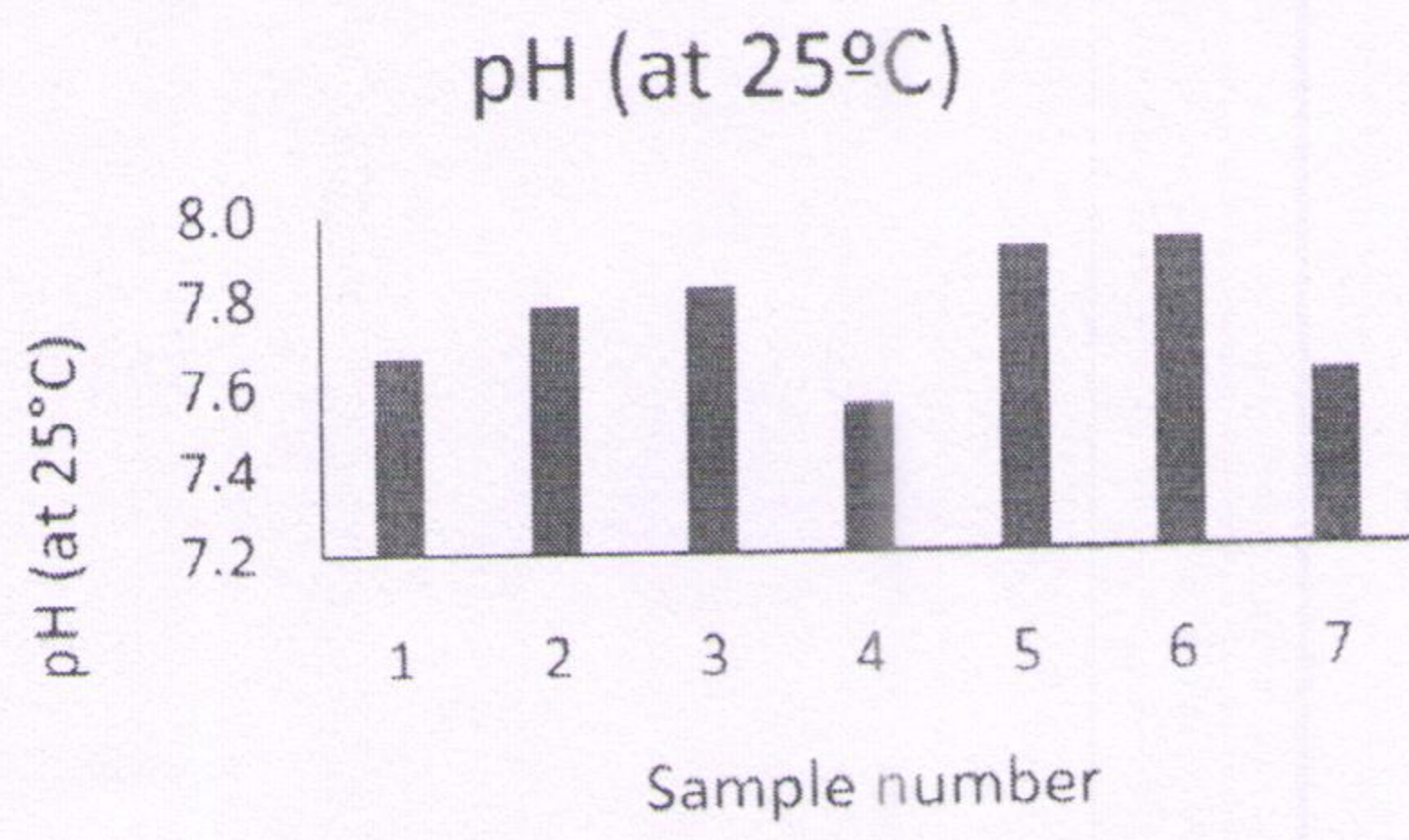



Fig. 3. Graphs of results of major parameters

4 CONCLUSIONS AND RECOMMENDATIONS

The groundwater samples (locations given in Fig. 2) in Village Bhondsi, nearby Kimia Biosciences Limited, Tehsil – Sohna, Gurugram, were analysed to detect any contaminants as a result of operations of Kimia Biosciences Limited. Sample collection and analysis carried out in the month of June 2022 revealed that groundwater in the area is safe for drinking water as all major analytes are within the prescribed acceptable BIS limits. The values of total hardness observed in the samples were within the BIS permissible limits (in absence of alternate source). It is recommended to continuously monitor the groundwater of this region.



19/7/22

(Prof. S.K. Singh)

(Principal Investigator)

Prof. S. K. Singh, Head
Department of Environmental Engineering
Delhi Technological University
Formerly Delhi College of Engineering
(Govt. of NCT of Delhi)
Bawana Road, Delhi-110042



Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, KIMIA BIOSCIENCES LIMITED, DAMDAMA LAKE ROAD, VPO- BHONDSI, TEHSIL-SOHNA, DISTRICT- GURGAON has established and operating a Pharmaceuticals Basic Drugs Manufacturing Units at DAMDAMA LAKE ROAD, VPO- BHONDSI, TEHSIL- SOHNA, DISTRICT- GURGAON which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Surender Kumar Sharma, RTI and Social Activist through e-mail vide letter dated 06-Sep-2021

Whereas, the above said unit was visited by the field officer of the Board on 12-Sep-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

As per analysis report vide No. 619 dated 19.09.2022, parameters exceeding the prescribed limits.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 12-Sep-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	619	19.09.2022	BOD	2620	30
effluent	619	19.09.2022	COD	7100	250
effluent	619	19.09.2022	TSS	2480	100

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter No. I/70827/2021 dated 18/10/2022 The reply submitted by the unit vide letter dated 08-Nov-2021 was not find satisfactory as per detail given below:

The sample was collected after submission of the reply by unit and as per analysis report vide No. 619 dated 19.09.2022, parameters exceeding the prescribed limits.

Whereas, Regional Officer, Gurugram North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/29291485CONCR001 dated 11-Oct-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of

Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s KIMIA BIOSCIENCES LIMITED DAMDAMA LAKE ROAD,VPO- BHONDSI, TEHSIL- SOHNA, DISTRICT- GURGAON by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the
12-Oct-2022**

Chairman

**Endst. No.:HSPCB/GUR/2022/INS/29291485CONCO001-
004**

Dated:18-Oct-2022

HARYANA STATE

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s KIMIA BIOSCIENCES LIMITED, DAMDAMA LAKE ROAD,VPO- BHONDSI, TEHSIL- SOHNA, DISTRICT- GURGAON

JATINDERPAL SINGH
Digitally signed
by JATINDERPAL
SINGH
Date: 2022.10.18
16:01:41 +05'30'
J P Singh, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman



23-11

MOST URGENT

To,

The SPIO/CPIO, office of the.....

HSPCB C.M.O.

Letter No. SKS/RTI/2021/362

Dated 23-11-2021

Subject: - Application for supply of information under the RTI Act 2005, Clause 6 (1), In regard to Kemia Bio science pvt lts.

Quote the letter number while replying.

In ref

1. your office show cause notice lettr no .2468-72 dated 22.20.2003
Your office letter no. HSPCB/GR/2009/15057 dated 26.3.2009
2. Your office letter no. HSPCB/2008/2803 Dated 22.03.2009
3. Your office lettet no. HSPCB/2008/675 dated 8/1/2010
4. Your office letter no. HSPCB/2010/643 dated 8.9.2010
5. Your office letter no. HSPCB/2011/1111 dated 26.4.2011
6. Your office letter no. HSPCB/2011/473 dated 11.9.2011
7. Your office letter no. HSPCB/GR/2011/4341 dated
8. Your office letter No. HSPCB/GR/2012 /6035-36 date 10.9.2012 ✓
9. Your office letter no. HSPCB/GR/2012/4523-24 dated 16.7.2012 ✓
10. Your office letter no. HSPCB/E-3/2003/773 date 10.7.2004 ✓

All letters copy attached here with .

Dear Sir

1. **Kindly provide me with full details and information as to the action taken by the HSPCB after issuing show cause notice as per the above referred letters, to the M/s laural organics ltd the earlier name of the above subjected firm.**


[Signature]

2. Kindly provide me with full details and particulars of the officials of the HSPCB who has/have issued the above referred notices.(name and designation)

Note: -Sir you are requested not to provide wrong or misleading information, as the information required can be used for legal/court purpose and is totally in public interest

Sir I am a R.T.I & Social activist and the whistleblower of the HUDA Reserve Category plot SCAM and also I am the President of an NGO, which is working Exclusively for the Awareness and Welfare of People. That I am instrumental in lodging more than 1500 FIRs as on 24.1.2019, as per the status report furnished by the State in the Hon,ble Punjab and Haryana High Court on 24.1.2019, which is monitoring the SCAM and in which I am the complainant. The FIRs are registered across the State of Haryana in the Instant SCAM, and the process of registration is still on. The whole SCAM was exposed on the basis of RTIs obtained by me.

Yours Sincerely


S.K. Sharma R.T.I & Social Activist.
(Whistle Blower of the HUDA plot SCAM)
President of NGO, Public Awareness and Welfare Society (Regd)
Plot No. 43 Sector 39, Gurugram
Haryana, Pin 122001
Ph. No. 98107 10550, 95601 50644
Email: s.k.sharmarti@gmail.com

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Regional Office, Gurugram (N)
 Haryana State Pollution Control Board
 Vikas Sadan, Opposite- New Court, Gurugram
 Website: - www.hspcb.gov.in Tel: 0124-2332775, 2972341
 Email ID: - hspcbrogrn@gmail.com

Dated:-
 To

Sh. S K Sharma (RTI and Social Activist)
 President of NGO- Public Awareness and Welfare Society

(Regd)

Plot No. 43 Sector 39, Gurgaon, Haryana, Pin 122001
 Ph. 9810710550.
 Email ID:- s.k.sharmarti@gmail.com

Subject: Application for supply of information under the RTI Act 2005, Clause 6(1), In regard to Show cause notice issued to Kimia Bio Science Ltd. damdama lake Road, Village Bhondsi, Tehsil sohna, Gurugram.

Ref No- Your RTI Letter No. SKS/RTI/2021/362 Dated 23.11.2021 received in this office on dated 23.11.2021.

In this connection, it is intimated that desired information of your RTI application under RTI Act, 2005 pertaining to Gurugram Region (North) as per office record is as under:-

Sr. No.	Information Sought 'In regard to Kimia Bioscience Ltd, Damdama lake Road, Bhondsi'	Reply
1.	Kindly provide me with the full Details and information as to the action taken by the HSPCB after issuing show cause notice as per the above referred letters, to the M/s laural organics ltd the earlier name of the above subjected firm.	Detail is attached as <u>Annexure-1</u>
2.	Kindly Provide me with full details and particulars of the officials of the HSPCB who has/have issued the above referred notices. (name and designation)	Detail attached as above in <u>Annexure-1</u>

Further any clarification from this office if required you may visit this office within 07 days of receipt of this communication in person.

DA/As above

Signed by Kuldeep Singh
 Date: 20-12-2021 18:36:29
 Reason: Approved

Annexure-1

Sr. no.	Notice with Date	Unit's reply	Name and designation of the officer	Action Taken by HSPCB
1	Show cause notice no 2468-72 dated 22.10.2003	Unit has submitted reply which was found Satisfactory.	Issued by Head office, HSPCB, PKL	Unit has submitted necessary compliances. Hence, no action is pending at part of HSPCB
2	Show cause notice no HSPCB/GR/2009/15057 dated 26.03.2009	Unit has obtained consent after re-applying.	Sh. Chand Saini, the then Regional officer & Sh. Balraj Ahlawat, the then AEE.	
3	Show cause notice no. HSPCB/GR/2008/2803 dated 02.03.2009	unit has submitted compliance of every observation.	Issued by Head office, HSPCB, PKL	
4	Show cause notice no HSPCB/2008/1675 dated 08.01.2010	Unit has deposited extended Bank Guarantee	Issued by Head office, HSPCB, PKL	
5	Show cause notice no HSPCB/2010/643 dated 08.09.2010	Unit has made an agreement with M/s GEPIL for incinerable waste. And unit has complied with CREP Guidelines.	Issued by Head office, HSPCB, PKL	
6	Show cause notice no. HSPCB/2011/1111 dated 26.04.2011	Unit has made an agreement with M/s GEPIL for incinerable waste.	Sh. Pardeep Yadav the then Regional Officer & Sh. Dinesh Yadav, the then AEE	
7	Show cause notice no. HSPCB/2011/4341 dated 19.09.2011	Unit has submitted all required documents. On 17.05.2011	Sh. Pardeep Yadav the then Regional Officer & Sh. Dinesh Yadav, the then AEE	
8	Show cause notice no. HSPCB/2011/4731 dated 19.09.2011	Unit submitted copy of logbook.	Sh. Pardeep Yadav the then Regional Officer & Sh. Dinesh Yadav, the then AEE	
9	Show cause notice no. HSPCB/GR/2012/6035-36 dated 10.09.2012	Unit has submitted necessary compliance	Sh. Balraj Ahlawat the then Regional Officer & sh. Vijay Chaudhary the then AEE	
10	Show cause notice no HSPCB/GR/2012/4523-24 dated 11.07.2012	Unit has applied for consent application.	Sh. Balraj Ahlawat the then Regional Officer & sh. Vijay Chaudhary the then AEE	
11	Show cause notice no. HSPCB/e-3/2005/773 date 20.07.2007	Unit has submitted necessary reply	Issued by Head office, HSPCB, PKL	

HARYANA STATE POLLUTION CONTROL BOARD

C-11, Sector-6, Panchkula

No. HSPCB/E-1/2003

Dated :

To

M/S Laural Organics Ltd.
Vill. Bhondsi, Sohna, Gurgaon.

Subject: Show Cause Notice for Closure under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, as you are aware that Central Pollution Control Board has issued a charter on corporate responsibility for Environmental Protection in respect of 17 type of highly polluting of industries and this charter enlists time bound action point for progressive up gradation of technologies and in plant practices for reduction of effluent and emissions as well as improvement in Waste management systems.

Whereas your unit was asked to attend the meeting on 4.11.03 vide this office letter No. 2458-72 dated 22.10.03 regarding discussion of the time bound action point for compliance for corporate responsibility for Environmental Protection Guidelines.

Whereas you have failed to attend the above meeting on the said date and time.

In view of the above, you are hereby directed to show cause by 15 days as to why your unit may not be closed and electric connection disconnection including captive power under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, for non compliance of the provision of the said Acts.

In case you fail to comply with the deficiencies mentioned above within stipulated period, it will be presumed that you have nothing to say in this matter regard and accept the status above, which will warrant under section 33-A of the Water Act reproduced as under without giving any further time and notice.



"33A. Notwithstanding anything contained in any other, but subject to the provisions of this Act and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its power and performance of its functions under this Act, issue any directions writing to any person, office or authority and such person, officer or authority/shall be bound to comply with such directions.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

- (a) the closure, prohibition or regulation of any industry, operation or process or
- (b) the stoppage or regulation of supply of electricity, water or any other service.

Env. Engineer-I (HQ)
for Chairman.

✓ Endst No. HSPCB/2003/ 1957

Dated: 9/12/03

A copy of the above is forwarded to the Regional Officer Gurgaon Region for information and necessary action. He is requested to send the detailed report after the expiry of the notice.

Env. Engineer-I (HQ)
for Chairman



Regional Office
Haryana State Pollution Control Board
Vikas Sadan, Opposite- New Court, Gurgaon

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No. HSPCB/GR/2009/ 15057

Dated 26/3 / 2009

To

The Chairman
Haryana State Pollution Control Board
Panchkula.

Sub: Show Cause Notice for the year 2008-09 under Water (Prevention & Control of Pollution) Act, 1974 & under of Air (Prevention & Control of Pollution) Act, 1981 of M/s Laurel Organics Ltd., Village - Bhondsi, Tehsil - Sohna, Gurgaon.

Ref.No.: Head Office letter No. HSPCB/2008/2804 dated 02-03-2009.

In this connection, it is intimated that above said unit was visited by Undersigned along with AEE. Unit has not installed incinerator to incinerate the HW coming out from the process. At present unit is not reprocessing/distilling of used Methylene Chloride & tolerance etc & unit has also submitted an affidavit for the same. During inspection ETP was not functioning/operating properly. No sludge was found in sludge beds & also MLSS was not properly maintained in the aeration tank. Sample of trade effluent at outlet of ETP was collected. The unit has also not provided on line pH meter at outlet, automatic chemical dosing system, magnetic flow meter & electronic flow meter. The unit needs modification/improvement in the existing ETP.

In view of above, it is recommended that the consent to operate to the unit may be refused to the unit for the year 2008-09 under Water & Air Act.

Regional Officer
Gurgaon Region

BA-1



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR 6, PANCHKULA
PH- 2577870-73

No. HSPCB/2008/ 2803
 To

Dated: 2/3/09

240

M/s Laurel Organics Ltd.,
 Vill. Bhondsi, Tehsil Sohna,
 Sector-37, Gurgaon.

ACC-1 to be in
 Jaspal 3 day
 6
 4/2
 P.O.(GR)

Sub: Show Cause Notice for the year 2008-09 under Water (Prevention & Control of Pollution) Act, 1974 & under of Air (Prevention & Control of Pollution) Act, 1981.

Please refer to your application for the year 2008-09 received through Regional Officer, Gurgaon vide his letter No. HSPCB/2008/12253 dated 3.2.2009 on the subject noted above.

In this connection, you are requested to submit an affidavit duly attested regarding condition No. 6 as per previous consent condition and submit data of power consumption for ETP/APCM for three months alongwith the compliance report regarding compliance of all the CREP guidelines. The reply must reach in this office within 10 days positively, otherwise action will be initiated against your unit under the provisions of Water and Air Acts.

Sd/-
 2/3/09
Scientist 'C'-I (HQ)
For Chairman
 Dated: 2/3/09

Endst. No. HSPCB/2008/ 2804

A copy of the above is forwarded to the Regional Officer, Gurgaon for information and necessary action. He is directed to check past violation of the unit as per policy decision dated 23.1.09 if any, and whether compounding charges have been paid by the unit. RO will also check whether unit has fully complied all the conditions imposed in previous consent conditions. Whether unit comply with CREP guidelines and the unit should not reprocess/distill used Methylene chloride and Tolrence etc. as per directions of CPCB. RO will send report within 7 days positively alongwith the reason explain for not sending said report. *earlier*

[Handwritten signature]

[Handwritten signature]
Scientist 'C'-I (HQ)
For Chairman

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR 6, PANCHKULA
Ph: 0172-2577870-73 Fax No. 2581201
E-mail: hspcb@hspcb.org

Regd. A.D
NO/ HSPCB /

Dated: 14/12/2010 (429)

To

M/s Laurel Organics Pvt
village Bhoudsi Tehsil
Sohna, Gurgaon.

ACE-I/ACE-II/ACE-III/ACE-IV/CE/CLX-II
Regional Officer

Sub:

Show Cause Notice under section 25/26 of Water Act, 1974
and under section 21/22 of Air Act, 1981 for the year
2009-10.

Whereas the application for consent /extension of consent is
received in the Board Head Office at Panchkula vide Environmental Engineer,
Regional Office Gurgaon vide Memo no. 10192 dated 31/12/09

In this connection it is obvious that your application was found
incomplete and not conforming to the requirements of the above Acts under
which you sought the consent for the year 2009-10 in the following
respect:

- (1) To deposit Bank Guarantee regarding installation
of incinerator or extend Bank Guarantee already
deposited upto 31.12.2010

Your consent application under Water / Air for the year 2009-10
has been found wanting in respect of the issue as detailed above in writing.
You may like to comply with all these requirements and furnish the
requisite documents to prove compliance of shortcomings under Para 2
under the Act for your consent during the year 2009-10 so as to reach
Head office direct on or before 15 days by registered post under advice to
the Environmental Engineer, Regional Office Gurgaon failing which it would
be finally presumed by the Board's Head office that you have nothing to say
in the matter and in this communication may then be treated by you as the
legal refusal of your consent for the year 2009-10 under the relevant Acts.

Scientist 'C'-I (HQ)
For HSPCB

Dated: 8/1/2010

Endst. No. HSPCB/2008/1675

A copy of the above is forwarded to Environmental Engineer,
Regional Office, Gurgaon for information and necessary action. He is
requested to ensure the compliance within the period specified. His report on
the compliance, partial compliance or no compliance as the case may be
should reach the Head Office within 3 days after the expiry of the notice
along with your reasoned recommendation. Further you are also requested
to verify whether ETP/APCM provided by the unit are structurally adequate
and are being operated regularly.

Scientist 'C'-I (HQ)
For HSPCB



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR 6, PANCHKULA
PH- 2577870-73

Regd.
No. HSPCB/2010/

To

M/s Laurel Organics Ltd.,
Vill. Bhondsi, Tehsil Sohna,
Gurgaon.

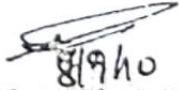
Sub: **Show Cause Notice for closure under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974.**

Whereas your consent was refused for the year 2009-10 under Water and Air Acts vide this office letter No. HSPCB/2523 dated 31.3.2010 with the details mentioned below:-

1. Unit has not installed the incinerator inspite of giving time by the Board.
2. Unit has not complied with CREP guidelines.

Whereas your reply vide letter dated 21.6.2010 has been scrutinized by the Board and found unsatisfactory and your unit not installing incinerator for burning of high COD waste which is recommended method as per CREP guidelines of CPCB.


In view of above, you are hereby given show cause notice for closure 15 days under section 33-A of Water Act, 1974 as to why your unit may not be closed and electric connection disconnect including other captive power under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for non-compliance.


Scientist 'C'-I (HQ)
For Chairman

Dated: 9.9.2010

Endst. No. HSPCB/2010/643

A copy of the above is forwarded to the Regional Officer, Gurgaon w.r.t. this office letter No. 2524 dated 31.3.2010 for information and necessary action. He is asked to ensure above compliance within stipulated time and send report immediately alongwith latest status of the unit and clear cut recommendations as per policy of the Board.


Scientist 'C'-I (HQ)
For Chairman



Regional Office
Haryana State Pollution Control Board

Vikas Sadan, Opposite- New Court, Gurgaon
Website: www.hspcb.org
Email: hspcbgn@yahoo.co.in

Tel: 0124-2332775, 2220523

No. HSPCB/GR/2011/

1111

Dated 26.1.11/2011

To

Laurel Organics Ltd.,
Village-Bhondsi, Tehsil-Sohna,
Gurgaon.

Sub.: Show cause Notice under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under HWM (T&M) Rules, 2008 for the year 2011-12.

In this connection, it is intimated that your consent application was technically scrutinized & your consent application was found incomplete & not conforming to the requirements of the above acts under which you applied the consent to the operate for the year 2011-12 in the following respect-

1. Not submitted the proof of the investment cost i.e. C.A. Certificate.
2. Not submitted detail whether provided control measures for DG Sets viz low Sulphur fuel, catalytic converter & not provided stack height to the D G Sets as per Board norms.
3. Not submitted agreement /Copy of membership /details whether Hazardous Waste is disposed of in the authorized TSDF /Recycler or not and also specify quantity of the Hazardous Waste i.e. incinerable, Recyclable, Landfill able, total etc
4. Not submitted Environment Statement for the year 2010-11
5. Not submitted Cess return under Cess Act, 1977, copy of last assessment
6. Not submitted design scheme of ETP/STP.
7. Not submitted photographs of Magnetic Flow meters installed on source of Water supply Inlet & Outlet of ETP.

Your Consent application under Water /Air has been found waiting in respect of the issues as detailed in writing. You may like to comply with all these requirements and furnish fresh requisite documents to prove compliance of short coming as mentioned above under the act for your consent on or before 30 days by registered post failing which it would be finally presumed By the board that you have nothing to say in the matter & accept the status as mention above & this communication may then be treated as the legal refusal of your consent for the year 2011-12 under the relevant acts.

Regional Officer
Gurgaon Region



Regional Office
Haryana State Pollution Control Board

Vikas Sadan, Opposite- New Court, Gurgaon
Website: www.hspcb.org
Email: hspcbggn@yahoo.co.in

Tel: 0124-2332775, 2220523

No. HSPCB/GR/2011/43/41

Dated 11/9/2011

To
M/s Laurel Organics Ltd.,
Village - Bhondsi, Tehsil - Sohna,
Gurgaon.

Sub: **Show Cause Notice under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under HWM (T&M) Rules, 2008 for the year 2011-12.**

Ref. No.: Head Office letter No. HSPCB/2011/261 dated 23-06-2011.

In this connection, it is informed that the your consent application was technically scrutinized by Head Office & your consent application was found incomplete & not conforming to the requirements of the above acts under which you applied the consent to operate for the year 2011-12 in the following respect as per Head Office letter under reference:-

1. Not provided Magnetic Flow Meter & Energy Meter for inlet and outlet of ETP/STP/APCM.
2. Not submitted compliance report of previous year consent.
3. Not submitted structural adequacy report of ETP/STP/APCM.
4. Not submitted quantity of Hazardous Waste including Incinerable, Landfillable & Recyclable.
5. Not submitted compliance of conditions of NOC/EIA Clearance.
6. Not submitted compliance report of PLI Act (for large & medium/ accident prone Industries).
7. Not submitted detail whether provided Control measures for D.G. sets such as catalytic converter/ low sulphur fuel.
8. Not submitted detail of Tree Plantation.
9. Not submitted detail of recycling/ reuse of treated effluent.
10. Not submitted compliance of CREP Guidelines (for 17 Categories of Industries).
11. Not submitted Annual Returns in Form 4 of Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

Your consent application under Water/Air act has been found waiting in respect of the issues as detailed in writing. You may like to comply with all these requirements and furnish fresh requisite documents to prove compliance of short-coming as mentioned above under the act for your consent on or before 07 days by registered post failing which it would be finally presumed by the Board that you have nothing to say in the matter & accept the status as mention above & this communication may then be treated as the legal refusal of your consent for the year 2011-12 under the relevant acts.

Regional Officer
Gurgaon Region

(238)

Regional Office
Haryana State Pollution Control Board
Vikas Sadan, Opposite New Court, Gurgaon

HSPCB/GR/2012/

6035-36

Dated 10/9 / 2012

M/s Laurel Organics Ltd.,
Damdama Lake Road, Village - Bhondsi, Teh. - Sohna,
Gurgaon

Sub: Show cause notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 & Show cause notice for prosecution under violation of provisions of Water (Prevention & Control of Pollution) Act, 1974.

Whereas your unit was visited by the team of officers of the Board on dated 13-07-2012 & the sample of effluent was collected from final outlet of the unit. As per analysis report No. 3403 dated 01-08-2012 from HSPCB Lab., Panchkula, the following parameters are exceeding the permissible limits as describe below:-

S. No.	Parameters	Result of bypass of the unit	Limits
1	Suspended Solids (mg/l)	228.0	100
2	BOD (mg/l)	270.0	30
3.	COD (mg/l)	2172.80	250
4.	Oil & Grease (mg/l)	18.0	10
5	Sulphide as S mg/l	4.40	2

In view of above, you are hereby given show cause for 15 days as why action be initiated against your unit under Section 33-A of water (Prevention & Control of Pollution) Act. In case you fail to reply/comply with the deficiencies mentioned above alongwith Bank Guarantee and scheme of modification of ETP/STP & Affidavit for compliance of Pollution Control Board norms as per policy of the Board within above mention stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under section 33-A of the Water Act, 1974 without giving any further notice & as to why prosecution proceeding should not to be launched against the unit under section 43/44 for non-compliance of the provision of the Water Act, 1974 failing which it will be presumed that you have nothing to say in this regard and accept the status above, which will warrant action under section 25/26 of the Water Act, punishable under section 43/44 of the Water (Prevention & Control of Pollution) Act, 1974.

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Regional Officer
Gurgaon Region (North)

Dated:

Endst. No.: HSPCB/GR/2012/

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for your kind information and further necessary action please.

Regional Officer
Gurgaon Region (North)

11.02.12

Regional Office
Haryana State Pollution Control Board

Vikas Sadan, Opposite- New Court, Gurgaon

Dated 11/02/2012 (20)

HSPCB/GR/2012/

4523-24

M/s Laurel Organics Ltd.,
Village - Bhondsi, Tehsil - Sohna,
Gurgaon

Show Cause Notice for Closure under section 33-A of the Water (Prevention & Control of Pollution) Act 1974, under section 31-A of Air (Prevention & Control of Pollution) Act 1981 & Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 for the year 2012-13.

This office letter No. 2904 dated 05-06-2012.

Ref. No.:

Whereas you have not obtained Consent to Operate & Authorization under Water (Prevention & Control of Pollution Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 for the year 2012-13. You are running your business in gross violation of the above said Acts and have rendered yourself liable for legal action under Water (Prevention & Control of Pollution Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

Whereas you have not submitted Performance Security along with your application for Consent to Operate & Authorization under Water (Prevention & Control of Pollution Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 for the year 2012-13 till date inspite of issuing Show Cause Notice & Public Notices. This discrepancy will termed you as Non Applicant under Consent Management for the year 2012-13 under above said Acts. You have to submit complete consent application for Consent & Authorization as per the latest Notification dated 01-04-2012 available on Board's website www.hspcb.org along with performance security in the shape of Demand Draft/ Bank Guarantee for compliance of Pollution Control Board Norms for a period of six months as per slabs given below:-

Sr. No.	Investment	Red category (in Rs.)	Orange Category (in Rs.)
1	Upto 0.5 Crore	12,500/-	Nil
2	Above 0.5 Crore upto 1.0 Crore	25,000/-	Nil
3	Above 1 Crore upto 5 Crore	75,000/-	37,500/-
4	Above 5 Crore upto 10 Crore	1,25,000/-	75,000/-
5	Above 10 crore upto 50 crore	2,50,000/-	1,25,000/-
6	Above 50 crore upto 100 crore	3,50,000/-	1,75,000/-
7	Above 100 crore	5,00,000/-	2,50,000/-

In view of above, you are hereby given Show Cause for 07 days as to why your unit may not be closed and electric disconnection including other captive power under section 33-A of the Water (Prevention & Control of Pollution) Act 1974, under section 31-A of Air (Prevention & Control of Pollution) Act 1981 & Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 for non compliance of the provision of the said Acts. In case you fail to comply with the deficiencies mentioned above within stipulated time period, action will be initiated against your unit as per laws.

"31-A & 33-A: Notwithstanding anything contained in any other, but subject to the provisions of this Act and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its power and performance of its functions under this Act issue any directions writing to any person, officer or authority / shall be bound to comply with such directions.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:

- The Closure, prohibition or regulation of any industry operation or process or
 - The stoppage or regulation of supply of electricity, water or any other service.
- Section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 & Section 37/38 of Air (Prevention & Control of Pollution) Act, 1981 reads as under as follows:-

"Who so ever contravenes the provisions is punishable with imprisonment or a term which shall not be less than one year and six months, but which may extend to six years and with fine".

This may be treated as Final Opportunity.

Regional Officer
Gurgaon Region (North)

Dated:-

Encl. No.: HSPCB/GR/2012/

Haryana State Pollution Control Board, Panchkula for

773 20/07/4

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HARYANA STATE POLLUTION CONTROL BOARD

C-11, Sector-6, Panchkula

No. HSPCB/E-3/2003/773

Dated 20/7/04

To

M/S Lakshmi Organics Ltd,
Village Bhandli,
Dist. Gurgaon

Subject: Show Cause Notice for Closure under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air Act, 1981 and notice for Personal Hearing on 1-8-2004

Kindly refer to your consent application for the year 2004-05 under Water/Air Act/HWM received in this office through Regional Officer, Gurgaon vide his letter No. R.O. dated 15.4.2004

In this connection, it is obvious that your application was found incomplete and not conforming to the requirements of the Act under which the consent was sought by you in the following respects:-

not
compliant
with
CRP
not
submitted
not
submitted
not
submitted

- E.I.A. not submitted
- Not compliant with CRP and also not deposited security of Rs. 2.5 lacs under CRP.
- Analysis Reports of Effluent & Air emissions not submitted.
- Fee for 3 samples as per policy not deposited.
- Not install Incinerator to treat the effluent for basic drugs effluent.

In view of the above, you are hereby directed to show cause as to why your unit may not be closed and electric connection disconnected (including captive power) under section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 for non-compliance of the provisions of the said Acts.

You are further given final opportunity by personal hearing on 1-8-2004 at 11.00 AM before the Chairman, HSPCB in his office room to explain your case alongwith compliance of above deficiencies. **IN CASE YOU HAVE ANYTHING TO SAY ON THE ABOVE SUBJECT THEN THE PERSON NOT BELOW THE RANK OF GENERAL MANAGER/MANAGING DIRECTOR/**

P.T.O.

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PARTNER CAN COME TO THIS OFFICE FOR PERSONAL HEARING AND IN CASE UNIT COMPLIES WITH THE ABOVE OBSERVATION THEN YOU SHOULD SEND THE INFORMATION TO HEAD OFFICE AND TO THE REGIONAL OFFICE BY GIVING THE PROOF OF COMPLIANCE."

In case you fail to comply with the deficiencies mentioned above within the above stipulated period nor attend the personal hearing, it will be presumed that you have nothing to say in this regard and accept the status. Action would be taken against the unit under Environment (Protection) Act, 1986 such as fine or prosecution or both besides refusing consent applied by you.

This may be treated as final opportunity.

A

[Signature]
Env. Engineer-2 (HQ)
for Chairman.

Endst No. HSPCB/2003/

Dated:

A copy of the above is forwarded to the Regional Officer G. R Region for information and necessary action. He is requested to pursue the unit for complying the above mentioned observations and to attend personal hearing and submit detailed report along with reasoned recommendations within 2 days after the expiry of notice period.

[Signature]
Env. Engineer-2 (HQ)
for Chairman.